

(1)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Review Application No. 29 of 2008  
IN  
Original Application No. 1044 of 2006

Allahabad, this the 16th day of September, 2008.

**Hon'ble Mr. A.K. Gaur, J.M.**

1. Smt. Godhani Devi, Aged about 65 years, W/o late Vishwa Nath Prasad, Ex-Gangman, Bharwari Village and Post Amni Lokipur, near Bharwari, District Kaushambi Allahabad.
2. Brij Lal alias Brij Mohan Aged about 42 years, S/o late Vishwa Nath Prasad, Ex-Gangman Bharwari Village/Post Amni Lokipur, near Bharwari, District Kaushambi Allahabad.

...Applicants.

By Advocate : Sri Z.A. Farooqui.

**Versus**

1. Union of India through G.M., N.C.R., Allahabad.
2. DRM, N.C.R., Allahabad.
3. Sr. Divisional Personnel Officer, N.C.R., Allahabad.
4. Chairman, Railway Board, Ministry of Railways, Rail Bhawan, New Delhi.

...Respondents.

By Advocate : Sri A.K. Pandey.

**O R D E R**

The learned counsel for the review-applicants Sri Farooqui submitted that Annexure-11 to the O.A. has not been considered by this Tribunal while deciding the O.A. no. 1044 of 2006 and if this certificate would have been taken into account, there was no occasion for rejecting the claim of the applicants.

2. Having heard Sri D. Tiwari holding brief of Sri A.K. Pandey, learned counsel for the respondents at considerable length, I am fully satisfied that no error apparent on the face of the record is noticed.

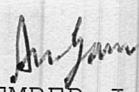
✓

(5)

However, he wants to reargue the matter by stating that Annexure-11 to the O.A. has not been considered by this Tribunal, which is not the subject matter of review. The document which the applicant is citing was very much available in the record and it was not necessary for the Tribunal to record the finding on each document unless it is specifically urged or relevant to the matter. The learned counsel for the applicants submitted that this medical certificate has not at all been considered by this Tribunal while passing the order in the O.A. Had it been considered, there was hardly any occasion for this Tribunal to reject the claim of the applicants.

3. In view of the above, I do not find any merit in the Review application and the same is accordingly dismissed.

GIRISH/-

  
MEMBER-J